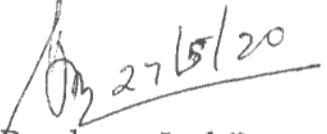


ORDER NO. 154 /2020, Dated: 27.05.2020

In the light of Notification No. 100/UHC/Admin.B/2020, dated May 26, 2020 issued by the Hon'ble High Court, in connection with closing of chambers of the advocates in Court premises, it is directed that in this regard Rule Nos. 25 and 26 of the aforementioned Notification, be strictly followed by Bar Association, Dehradun and Bar Associations of out-lying Court as well. The compliance report be submitted to the undersigned at the earliest.

Further, with regard to entry of Oath Commissioners, Stamp Vendors and Typists needs to be limited and for this, Rule No. 21 of the above Notification has to be complied with strictly by each and everyone. Let copies of this order be sent to all the concerned Bar Associations, for necessary action.

  
(Prashant Joshi)  
District Judge  
Dehradun